

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 1st Quarter (April-June)2022-2023

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	11	44	96	5	76	37
First Appeals	2	N/A	6	N/A	7	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1400	6949	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	1	0	1	0	0	1	0	0	0	3

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes**https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf****2023-02-10****B. Last Date of updating of Mandatory disclosure under Section 4(1)b****C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes**https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_retu****2022-07-15****D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)**

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 2nd Quarter (July-Sept)2022-2023

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	33	18	103	8	65	59
First Appeals	1	N/A	7	N/A	5	0
Total no. Of CAPIOs designated				0	Total no. Of CPIOs designated	1
					Total no. Of AAs designated	1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1410	4031	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	1	0	0	0	0	0	0	0	0	5

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
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Yes

**[https://
highcourt.cg.gov.in/rule/
rti_dpart_info.pdf](https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf)**

2023-02-10

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes

**[https://
highcourt.cg.gov.in/rti/
report/
third_party_audit_quarterly_retu](https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_retu)**

2022-10-10

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court**Quarter : 3rd Quarter (Oct-Dec)2022-2023**

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	22	16	42	6	36	32
First Appeals	3	N/A	10	N/A	11	0
Total no. Of CAPIOs designated				0	Total no. Of CPIOs designated	1
					Total no. Of AAs designated	1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
556	4000	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	2	0	2	0	0	2	0	0	0	7

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2023-02-10

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes

https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_retu

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

2023-01-18

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 4th Quarter (Jan-Mar)2022-2023

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	6	28	77	5	53	22
First Appeals	2	N/A	2	N/A	4	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
973	2126	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests													
Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	2

* Block IV (Details Regarding Mandatory Disclosures)

<p>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</p>	<p>Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)</p>
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